

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.04/81
HELD ON 17.05.2016

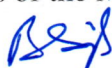
Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 04/81 dated 17.05.2016 of Norms Committee-II for the year 2016-17 was held on 17.05.2016 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri S.K. Bhatnagar, Deputy Industrial Adviser	MOS
3.	Shri K.S. Sodhi, Asstt. Director (ME)	MSME
4.	Shri Baljit Singh, DDG	DGFT
5.	Shri Vinod Kumar Kashyap, FTDO	DGFT

Minutes of the Meeting No. 04/81 dated 17.05.2016 are confirmed by the members.


बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
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Case No.:2/8/81-ALC2/2013	Party Name:EPSILON BATTERIES PVT. LTD.	Meet No/Date:4/81-ALC2/2016 17.05.2016	Status: Deferred
HQ File :01/81/050/00118/AM14/	RLA File :08/24/040/00032/AM14/	Lic.No/Date:0810120617 30.04.2013	Defer Date: 28.06.2016
Decision : NC observed that case has been referred to MoEF for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 28.06.2016.			

Case No.:1/23/81-ALC2/2013	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:4/81-ALC2/2016 17.05.2016	Status: Deferred
HQ File :01/81/050/00387/AM14/	RLA File :32/21/040/00032/AM14/	Lic.No/Date:3210063581 29.05.2013	Defer Date: 28.06.2016
Decision : NC observed that case has been referred to MoD for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 28.06.2016.			

Case No.:9/23/81-ALC2/2015	Party Name:JMW INDIA (P) LTD.	Meet No/Date:4/81-ALC2/2016 17.05.2016	Status: Deferred
HQ File :01/81/050/00484/AM16/	RLA File :05/23/040/00060/AM14/	Lic.No/Date:0510355879 31.05.2013	Defer Date: 28.06.2016
Decision : NC observed that application on the subject AA of the company has not been received as yet. NC decided to send the reminder to CLA, Delhi to forward two sets of application at the earliest. The case stands deferred to 28.06.2016.			

Case No.:1/14/81-ALC2/2013	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2016 17.05.2016	Status: Deferred
HQ File :01/81/050/00206/AM14/	RLA File :07/24/040/00155/AM14/	Lic.No/Date:0710098022 03.09.2013	Defer Date: 28.06.2016
Decision : NC observed that clarification from RA is still awaited regarding whether the AA has been issued on net to net basis. Reminder sent to RA concerned. NC decided to wait for reply and defer the case. The case stands deferred to 28.06.2016.			

Case No.:62/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:4/81-ALC2/2016 17.05.2016	Status: Deferred
HQ File :01/81/050/00063/AM15/	RLA File :03/94/040/00901/AM14/	Lic.No/Date:0310767077 21.01.2014	Defer Date: 28.06.2016
Decision : NC observed that the reply of the firm has been referred to DHI for comments.			

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NC decided to wait for their comments and defer the case.

The case stands deferred to 28.06.2016

6	Case No.: 66/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:4/81-ALC2/2016 17.05.2016	Status: Deferred
	HQ File :01/81/050/00067/AM15/	RLA File :03/94/040/00498/AM14/	Lic.No/Date:0310767749 24.01.2014	Defer Date: 28.06.2016
Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 28.06.2016				

7	Case No.: 17/2/81-ALC2/2014	Party Name:VSM VENTURE CONTROL SYSTEMS P.LTD	Meet No/Date:4/81-ALC2/2016 17.05.2016	Status: Deferred
	HQ File :01/81/050/00018/AM15/	RLA File :05/24/040/00410/AM14/	Lic.No/Date:0510378008 03.02.2014	Defer Date: 28.06.2016
Decision : NC observed that the case has been referred to MIT for comments.NC decided to wait for their comments and defer the case.				
The case stands deferred to 28.06.2016.				

8	Case No.: 48/2/81-ALC2/2014	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:4/81-ALC2/2016 17.05.2016	Status: Deferred
	HQ File :01/81/050/00049/AM15/	RLA File :11/24/040/00008/AM14/	Lic.No/Date:1110027893 12.02.2014	Defer Date: 28.06.2016
Decision : NC observed that the case has been referred to DoT for comments. NC decided to send a reminder to DoT to expedite the comments.				
The case stands deferred to 28.06.2016.				

9	Case No.: 12/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:4/81-ALC2/2016 17.05.2016	Status: Deferred
	HQ File :01/81/050/00013/AM15/	RLA File :05/23/040/00075/AM14/	Lic.No/Date:0510379333 13.02.2014	Defer Date: 28.06.2016
Decision : NC observed that the case has been referred to DoT for comments. NC decided to send a reminder to DoT to expedite the comments.				
The case stands deferred to 28.06.2016.				

10	Case No.: 24/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:4/81-ALC2/2016 17.05.2016	Status: Deferred
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HQ File :01/81/050/00025/AM15/	RLA File :05/23/040/00537/AM13/	Lic.No/Date:0510380166 24.02.2014	Defer Date: 28.06.2016
Decision : NC observed that the case has been referred to DoT for comments. NC decided to send a reminder to DoT to expedite the comments.			
The case stands deferred to 28.06.2016.			

Case No.: 86/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:4/81- ALC2/2016 17.05.2016	Status: Deferred
HQ File :01/81/050/00087/AM15/	RLA File :05/23/040/00265/AM13/	Lic.No/Date:0510380165 24.02.2014	Defer Date: 28.06.2016
Decision : NC observed that the case has been referred to DoT for comments. NC decided to send a reminder to DoT to expedite the comments.			
The case stands deferred to 28.06.2016.			

Case No.: 1/2/81-ALC2/2014	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:4/81- ALC2/2016 17.05.2016	Status: Deferred
HQ File :01/81/050/00002/AM15/	RLA File :34/24/040/00001/AM15/	Lic.No/Date:3410039725 03.04.2014	Defer Date: 28.06.2016
Decision : NC observed that application on the subject AA of the company has not been received as yet. NC decided to send the reminder to RA, Vadodara to forward two sets of application at the earliest.			
The case stands deferred to 28.06.2016.			

Case No.: 4/23/81-ALC2/2015	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:4/81- ALC2/2016 17.05.2016	Status: Deferred
HQ File :01/81/050/00479/AM16/	RLA File :07/24/040/00046/AM15/	Lic.No/Date:0710104232 20.05.2014	Defer Date: 28.06.2016
Decision : NC observed that correct copy of the application not received. NC again decided to direct the firm/concerned RA to provide the correct copy of the documents for examination of the case.			
The case stands deferred to 28.06.2016.			

Case No.: 29/11/81-ALC2/2014	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:4/81- ALC2/2016 17.05.2016	Status: Deferred
HQ File :01/81/050/00343/AM15/	RLA File :34/24/040/00013/AM15/	Lic.No/Date:3410040368 16.07.2014	Defer Date: 28.06.2016
Decision : NC observed that the reply of the Company was referred to DHI for comments. NC decided to wait for their comments and defer the case.			


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The case stands deferred to 28.06.2016.

15	Case No.: 3/23/81-ALC2/2015	Party Name: ANAND TEKNOW AIDS ENGINEERING INDIA LTD.	Meet No/Date: 4/81- ALC2/2016 17.05.2016	Status: Deferred
	HQ File :01/81/050/00478/AM16/	RLA File :31/83/040/00093/AM15/	Lic.No/Date:3110064619 25.07.2014	Defer Date: 28.06.2016
	Decision : NC observed that MSME deficiency was sent to company on 27.04.2016 and no reply received from the company. NC decided to send a reminder and defer the case.			
	The case stands deferred to 28.06.2016.			

16	Case No.: 6/11/81-ALC2/2014	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date: 4/81- ALC2/2016 17.05.2016	Status: Deferred
	HQ File :01/81/050/00320/AM15/	RLA File :04/24/040/00091/AM15/	Lic.No/Date:0410159116 28.07.2014	Defer Date: 28.06.2016
	Decision : NC observed that the case has been referred to DoT for comments. NC decided to send a reminder to DoT to expedite their comments and defer the case.			
	The case stands deferred to 28.06.2016.			

17	Case No.: 36/11/81-ALC2/2014	Party Name: INDO COOL COMPOSITES PRIVATE LIMITED	Meet No/Date: 4/81- ALC2/2016 17.05.2016	Status: Deferred
	HQ File :01/81/050/00350/AM15/	RLA File :04/24/040/00101/AM15/	Lic.No/Date:0410159126 01.08.2014	Defer Date: 28.06.2016
	Decision : NC observed that application on the subject AA was referred to C&PC for comments. The Deptt. of C&PC have discontinued offering technical advise vide their letter No.46011/7/2014-PC-II dated 07.04.2016. NC decided to send the application in this case with relevant documents to MSME to seek their comments and defer the case.			
	The case stands deferred to 28.06.2016.			

18	Case No.: 2/11/81-ALC2/2014	Party Name: TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date: 4/81- ALC2/2016 17.05.2016	Status: Deferred
	HQ File :01/81/050/00316/AM15/	RLA File :07/24/040/00170/AM15/	Lic.No/Date:0710106521 25.08.2014	Defer Date: 28.06.2016
	Decision : NC observed that application on the subject AA of the company has not been received as yet. NC decided to send another reminder to RA, Bangalore to forward two sets of application at the earliest.			
	The case stands deferred to 28.06.2016.			

19	Case No.: 16/23/81-ALC2/2015	Party Name: CASABLANCA INDUSTRIES PRIVATE	Meet No/Date: 4/81- ALC2/2016	Status: Deferred
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	LIMITED	17.05.2016	
HQ File :01/81/050/00491/AM16/	RLA File :05/23/040/00243/AM15/	Lic.No/Date:0510391111 12.09.2014	Defer Date: 28.06.2016
Decision : NC observed that application on the subject AA of the company has not been received as yet. NC decided to send another reminder to CLA, Delhi to forward two sets of application at the earliest.			
The case stands deferred to 28.06.2016.			

Case No.:10/23/81-ALC2/2015	Party Name:URETHANE ELASTOMERS	Meet No/Date:4/81-ALC2/2016 17.05.2016	Status: Deferred
HQ File :01/81/050/00485/AM16/	RLA File :04/24/040/00199/AM15/	Lic.No/Date:0410159708 11.11.2014	Defer Date: 28.06.2016
20	Decision : NC observed that MSME deficiency letter was sent to company on 27.04.2016 and no reply received from the company. NC decided to send a reminder and defer the case.		
The case stands deferred to 28.06.2016.			

Case No.:15/23/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:4/81- ALC2/2016 17.05.2016	Status: Deferred
HQ File :01/81/050/00490/AM16/	RLA File :07/24/040/00276/AM15/	Lic.No/Date:0710106979 14.11.2014	Defer Date: 28.06.2016

21 **Decision :** NC observed that application on the subject AA was referred to C&PC for comments. The Deptt. of C&PC have discontinued offering technical advise vide their letter No.46011/7/2014-PC-II dated 07.04.2016. NC decided to send the application in this case with relevant documents to MSME to seek their comments and defer the case.

The case stands deferred to 28.06.2016.

	Case No.: 35/17/81-ALC2/2014	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:4/81-ALC2/2016 17.05.2016	Status: Deferred
22	HQ File :01/81/050/00570/AM15/	RLA File :34/24/040/00214/AM15/	Lic.No/Date:3410040713 24.11.2014	Defer Date: 28.06.2016
	Decision : NC observed that the reply of the Company was referred to DHI for comments. NC decided to wait for their comments and defer the case.			
	The case stands deferred to 28.06.2016.			

Case No.:56/17/81-ALC2/2014	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:4/81-ALC2/2016 17.05.2016	Status: Deferred
HQ File :01/81/050/00591/AM15/	RLA File :07/24/040/00323/AM15/	Lic.No/Date:0710107176 12.12.2014	Defer Date: 28.06.2016
23			

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Decision : NC observed that application on the subject AA was referred to C&PC for comments. The Deptt. of C&PC have discontinued offering technical advise vide their letter No.46011/7/2014-PC-II dated 07.04.2016. NC decided to send the application in this case with relevant documents to MSME to seek their comments and defer the case.

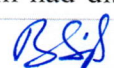
The case stands deferred to 28.06.2016.

Case No.:13/23/81-ALC2/2015	Party Name:METENERE LTD.	Meet No/Date:4/81-ALC2/2016 17.05.2016	Status: Deferred
HQ File :01/81/050/00488/AM16/	RLA File :05/24/040/00423/AM15/	Lic.No/Date:0510392478 18.12.2014	Defer Date: 28.06.2016
24 Decision : NC observed that MSME deficiency letter was issued to the company, however, no reply received from company till date. NC decided to send a reminder company and defer the case. The case stands deferred to 28.06.2016.			

Case No.:26/17/81-ALC2/2014	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:4/81-ALC2/2016 17.05.2016	Status: Deferred
HQ File :01/81/050/00561/AM15/	RLA File :32/21/040/00162/AM15/	Lic.No/Date:3210077400 21.01.2015	Defer Date: 28.06.2016
25 Decision : NC observed that the reply of the firm has been referred to DoT for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 28.06.2016.			

Case No.:12/23/81-ALC2/2015	Party Name:SHIVA STAINLESS STEEL PVT. LTD.,	Meet No/Date:4/81-ALC2/2016 17.05.2016	Status: Deferred
HQ File :01/81/050/00487/AM16/	RLA File :05/24/040/00494/AM15/	Lic.No/Date:0510393139 11.02.2015	Defer Date: 28.06.2016
26 Decision : NC observed that application on the subject AA of the company has not been received as yet. NC decided to send another reminder to CLA, Delhi to forward two sets of application at the earliest. The case stands deferred to 28.06.2016.			

Case No.:8/5/81-ALC2/2015	Party Name:HICAL NSE ELECTRONICS PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2016 17.05.2016	Status: Deferred
HQ File :01/81/050/00108/AM16/	RLA File :07/24/040/00487/AM15/	Lic.No/Date:0710107977 31.03.2015	Defer Date: 28.06.2016
27 Decision : NC observed that DeitY vide their letter No.17(32)/2015 dated 09.03.2016 has requested firm to depute technical representative for discussion. Technical representative firm had discussion with DeitY and comments are awaited. NC decided to wait for the			


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comments and defer the case.

The case stands deferred to 28.06.2016.

28	Case No.:7/5/81-ALC2/2015	Party Name:TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:4/81-ALC2/2016 17.05.2016	Status: Deferred
	HQ File :01/81/050/00107/AM16/	RLA File :07/24/040/00470/AM15/	Lic.No/Date:0710108018 15.04.2015	Defer Date: 28.06.2016
Decision : NC observed that case was referred to MNRE for comments. NC decided to send a reminder to MNRE to expedite their comments and defer the case. The case stands deferred to 28.06.2016.				

29	Case No.:7/23/81-ALC2/2015	Party Name:DIANA METALS	Meet No/Date:4/81-ALC2/2016 17.05.2016	Status: Deferred
	HQ File :01/81/050/00482/AM16/	RLA File :04/24/040/00002/AM16/	Lic.No/Date:0410160412 16.04.2015	Defer Date: 28.06.2016
Decision : NC observed that the reply of the firm has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 28.06.2016.				

30	Case No.:8/23/81-ALC2/2015	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:4/81-ALC2/2016 17.05.2016	Status: Deferred
	HQ File :01/81/050/00483/AM16/	RLA File :08/24/040/00020/AM16/	Lic.No/Date:0810135077 22.04.2015	Defer Date: 28.06.2016
Decision : NC observed that DIPP deficiency letter sent to company on 11.03.2016 and reminder sent on 27.04.2016. NC decided to wait for the reply of the company and defer the case. The case stands deferred to 28.06.2016.				

31	Case No.:9/5/81-ALC2/2015	Party Name:BINDAL SMELTING PVT LTD	Meet No/Date:4/81-ALC2/2016 17.05.2016	Approved
	HQ File :01/81/050/00109/AM16/	RLA File :05/23/040/00006/AM16/	Lic.No/Date:0510393999 27.04.2015	
Decision : NC decided to ratify the norms for the above AA as per the written comments of the O/o DC(MSME) vide U.O. Note No.30(183)/15-ME dated 11.05.2016 (Copy enclosed). RA to take suitable consequential action accordingly.				

32	Case No.:37/8/81-ALC2/2015	Party Name:L & T	Meet No/Date:4/81-	Status:
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	HYDROCARBON ENGINEERING LIMITED	ALC2/2016 17.05.2016	Deferred
HQ File :01/81/050/00181/AM16/	RLA File :03/95/040/01064/AM15/	Lic.No/Date:0310795786 08.05.2015	Defer Date: 28.06.2016
Decision : NC observed that reply of company received and same is being sent to DIPP. NC decided to wait for the comments and defer the case.			
The case stands deferred to 28.06.2016.			

Case No.:27/8/81-ALC2/2015	Party Name:HICAL NSE ELECTRONICS PRIVATE LIMITED	Meet No/Date:4/81- ALC2/2016 17.05.2016	Status: Deferred
HQ File :01/81/050/00171/AM16/	RLA File :07/24/040/00057/AM16/	Lic.No/Date:0710108272 27.05.2015	Defer Date: 28.06.2016
33	Decision : NC observed that DeitY vide their letter No.17(32)/2015 dated 03.03.2016 has requested firm to depute technical representative for discussion. Technical representative firm had discussion with DeitY and comments are awaited. NC decided to wait for the comments and defer the case.		
The case stands deferred to 28.06.2016.			

Case No.:44/8/81-ALC2/2015	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:4/81- ALC2/2016 17.05.2016	Status: Deferred
HQ File :01/81/050/00188/AM16/	RLA File :05/24/040/00094/AM16/	Lic.No/Date:0510394455 04.06.2015	Defer Date: 28.06.2016

34 **Decision :** NC observed that application on the subject AA was referred to C&PC for comments. The Deptt. of C&PC have discontinued offering technical advise vide their letter No.46011/7/2014-PC-II dated 07.04.2016. NC decided to send the application in this case with relevant documents to MSME to seek their comments and defer the case.

The case stands deferred to 28.06.2016.

Case No.:45/8/81-ALC2/2015	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:4/81- ALC2/2016 17.05.2016	Status: Deferred
HQ File :01/81/050/00189/AM16/	RLA File :05/24/040/00097/AM16/	Lic.No/Date:0510394456 04.06.2015	Defer Date: 28.06.2016

35 **Decision :** NC observed that application on the subject AA was referred to C&PC for comments. The Deptt. of C&PC have discontinued offering technical advise. NC decided to send the application with relevant documents to MSME to seek their comments and defer the case.

The case stands deferred to 28.06.2016.

36	Case No.: 26/8/81-ALC2/2015	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:4/81- ALC2/2016 17.05.2016	Status: Deferred
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HQ File :01/81/050/00170/AM16/	RLA File :07/24/040/00080/AM16/	Lic.No/Date:0710108374 16.06.2015	Defer Date: 28.06.2016
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Decision : NC observed that reply of the firm referred to MSME for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 28.06.2016.

Case No.: 6/23/81-ALC2/2015	Party Name:JAINSON CABLES INDIA PVT. LTD.	Meet No/Date:4/81- ALC2/2016 17.05.2016	Status: Deferred
HQ File :01/81/050/00481/AM16/	RLA File :08/24/040/00092/AM16/	Lic.No/Date:0810135611 03.07.2015	Defer Date: 28.06.2016

37 **Decision :** NC observed that DIPP deficiency letter sent to company on 11.03.2016 and reminder sent on 27.04.2016. NC decided to wait for the reply of the company and defer the case.

The case stands deferred to 28.06.2016.

Case No.: 3/8/81-ALC2/2015	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:4/81- ALC2/2016 17.05.2016	Status: Deferred
HQ File :01/81/050/00147/AM16/	RLA File :34/24/040/00332/AM15/	Lic.No/Date:3410041389 21.07.2015	Defer Date: 28.06.2016

38 **Decision :** NC observed that RA, Vadodara's view was sought in the instant case before taking the decision. No response received from RA concerned received till date. NC decided to send a reminder and defer the case.

The case stands deferred to 28.06.2016.

Case No.: 11/23/81-ALC2/2015	Party Name:TBEA ENERGY (INDIA) PRIVATE LIMITED	Meet No/Date:4/81- ALC2/2016 17.05.2016	Status: Deferred
HQ File :01/81/050/00486/AM16/	RLA File :34/24/040/00123/AM16/	Lic.No/Date:3410041397 23.07.2015	Defer Date: 28.06.2016

39 **Decision :** NC decided to send a letter to firm to submit information as per advise of the representative DHI as under:

Brief design calculation for core and coil dimensions starting from E.P Rating (KVA, KV).

The case stands deferred to 28.06.2016.

Case No.: 10/14/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:4/81- ALC2/2016 17.05.2016	Status: Deferred
HQ File :01/81/050/00275/AM16/	RLA File :09/24/040/00209/AM16/	Lic.No/Date:0910062433 03.08.2015	Defer Date: 28.06.2016

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Decision : NC observed that reply of the company was referred to DHI for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 28.06.2016.

Case No.: 6/14/81-ALC2/2015	Party Name:GLAZIUM FACADES PRIVATE LIMITED	Meet No/Date:4/81- ALC2/2016 17.05.2016	Status: Deferred
HQ File :01/81/050/00271/AM16/	RLA File :31/83/040/00067/AM16/	Lic.No/Date:3110065618 03.09.2015	Defer Date: 28.06.2016

41

Decision : NC observed that case was referred to MSME for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 28.06.2016.

Case No.: 18/17/81-ALC2/2015	Party Name:JINDAL SAW LTD	Meet No/Date:4/81- ALC2/2016 17.05.2016	Status: Deferred
HQ File :01/81/050/00341/AM16/	RLA File :05/23/040/00229/AM16/	Lic.No/Date:0510395537 04.09.2015	Defer Date: 28.06.2016

42

Decision : NC observed that hard copy application of the subject AA has not been received from the concerned RA. NC decided to send a reminder to concerned RA to forward the copy of application for examination and defer the case.

The case stands deferred to 28.06.2016.

Case No.: 6/17/81-ALC2/2015	Party Name:ZTT INDIA PRIVATE LIMITED	Meet No/Date:4/81- ALC2/2016 17.05.2016	Status: Deferred
HQ File :01/81/050/00329/AM16/	RLA File :04/24/040/00134/AM16/	Lic.No/Date:0410161005 10.09.2015	Defer Date: 28.06.2016

43

Decision : NC observed that DeitY deficiency letter dated 16.02.2016 was sent to firm followed with a reminder dated 27.04.2016. NC decided to wait for the reply of the firm and defer the case.

The case stands deferred to 28.06.2016.

Case No.: 14/17/81-ALC2/2015	Party Name:COSMO FERRITES LTD.,	Meet No/Date:4/81- ALC2/2016 17.05.2016	Status: Deferred
HQ File :01/81/050/00337/AM16/	RLA File :22/24/040/00039/AM16/	Lic.No/Date:2210015312 17.09.2015	Defer Date: 28.06.2016

44

Decision : NC observed that MSME deficiency letter dated 12.02.2016 was sent to company followed with a reminder dated 27.04.2016. NC decided to wait for the reply of the company and defer the case.

The case stands deferred to 28.06.2016.


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Case No.:16/17/81-ALC2/2015	Party Name:ITP ELECTRONICS PRIVATE LTD	Meet No/Date:4/81- ALC2/2016 17.05.2016	Approved
HQ File :01/81/050/00339/AM16/	RLA File :05/23/040/00280/AM16/	Lic.No/Date:0510395759 29.09.2015	

Decision :NC decided to **ratify** the norms for the above AA as per the written comments of the DIPP vide their UO No.12/39/2016-TSW/45 dated 17.05.2016 as under:

1. Net weight of export product may be specified as 1364.11 Kgs.
2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 999.9 Kgs. inclusive of 1% wastage.
3. Quantity of import item at Sl. No.2 may be allowed as applied for i.e. 63640.5 Meters inclusive of 1.5% wastage.
4. Quantity of import item at Sl .No. 3 may be allowed as applied for i.e. 23.45 Kgs. inclusive of 1.5% wastage.

RA may take suitable consequential action accordingly.

Case No.:2/23/81-ALC2/2015	Party Name: COSMO FERRITES LTD.,	Meet No/Date: 4/81- ALC2/2016 17.05.2016	Status: Deferred
HQ File :01/81/050/00477/AM16/	RLA File :22/24/040/00084/AM16/	Lic.No/Date: 2210015383 18.12.2015	Defer Date: 28.06.2016

46

Decision : NC observed that MSME deficiency letter dated 07.03.2016 was sent to company followed with a reminder dated 27.04.2016. NC decided to wait for the reply of the company and defer the case.

The case stands deferred to 28.06.2016.

	Case No.: 22/23/81-ALC2/2015	Party Name:RATNAVEER STAINLESS PRODUCTS (PVT) LTD,	Meet No/Date:4/81- ALC2/2016 17.05.2016	Status: Deferred
47	HQ File :01/81/050/00497/AM16/	RLA File :34/24/040/00154/AM16/	Lic.No/Date:3410041770 30.12.2015	Defer Date: 28.06.2016
Decision : NC observed that DIPP deficiency letter sent to firm on 27.04.2016, reply of the firm awaited. NC decided to send a reminder to firm and defer the case.				
The case stands deferred to 28.06.2016.				

Case No.:23/23/81-ALC2/2015	Party Name:RATNAVEER STAINLESS PRODUCTS (PVT) LTD,	Meet No/Date:4/81- ALC2/2016 17.05.2016	Status: Deferred
HQ File :01/81/050/00498/AM16/	RLA File :34/24/040/00169/AM15/	Lic.No/Date:3410041771 30.12.2015	Defer Date: 28.06.2016
48	Decision : NC observed that DIPP deficiency letter sent to firm on 27.04.2016, reply of the firm awaited. NC decided to send a reminder to firm and defer the case.		


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The case stands deferred to 28.06.2016.

Case No.:27/23/81-ALC2/2015	Party Name:JINDAL SAW LTD	Meet No/Date:4/81-ALC2/2016 17.05.2016	Status: Deferred
HQ File :01/81/050/00502/AM16/	RLA File :05/23/040/00395/AM16/	Lic.No/Date:0510397166 01.01.2016	Defer Date: 28.06.2016
Decision : NC observed that DIPP deficiency letter sent to firm on 27.04.2016, reply of the firm awaited. NC decided to send a reminder to firm and defer the case. The case stands deferred to 28.06.2016.			

Case No.:21/23/81-ALC2/2015	Party Name:FITEX INDUSTRIES LTD.	Meet No/Date:4/81-ALC2/2016 17.05.2016	Status: Deferred
HQ File :01/81/050/00496/AM16/	RLA File :30/24/040/00037/AM16/	Lic.No/Date:3010103692 06.01.2016	Defer Date: 28.06.2016
Decision : NC decided to send a letter to firm to submit information as per advise of the representative of DIPP as under: Information in respect of S.No. 3, 4, 5, 11 &11A of Standard Deficiency Letter - Export Product wise. The case stands deferred to 28.06.2016.			

Case No.:1/1/81-ALC2/2016	Party Name:ARFIN INDIA LIMITED	Meet No/Date:4/81-ALC2/2016 17.05.2016	Status: Deferred
HQ File :01/81/050/00545/AM16/	RLA File :08/24/040/00446/AM16/	Lic.No/Date:0810137489 22.03.2016	Defer Date: 28.06.2016
Decision : NC observed that hard copy application of the subject AA has not been received from the concerned RA. NC decided to send a reminder to concerned RA to forward the copy of application for examination and defer the case. The case stands deferred to 28.06.2016.			

Case No.:24/23/81-ALC2/2015	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2016 17.05.2016	Status:Case Deferred
HQ File :01/81/050/00499/AM16/	RLA File :04/24/040/00196/AM16/	Lic.No/Date:0410161430 15.12.2015	Defer Date: 28.06.2016
Decision : NC decided to send a deficiency letter to firm to submit the information as per the written comments of the DIPP vide their UO No.12/39/2016-TSW/52 dated 17.05.2016 as under: 1. Length of cables in Solar Cable Assembly Configuration-1 (Export item at Sl. No. 1) & Solar Cable Assembly Configuration-2 (Export item at Sl. No. 2) .			


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2. Conductor size of cables in export items at Sl. No. 1 & 2.
3. Basis for the quantities of import items at Sl. No. 2 to 5, supported by assembly drawings / diagrams of the resultant products showing placement and usage of items
4. Bifurcated quantities of components to be accounted for in the resultant products and the requirement of components as spares, if any

The case stands deferred to 28.06.2016.

Case No.:25/23/81-ALC2/2015	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:4/81-ALC2/2016 17.05.2016	Approved
HQ File :01/81/050/00500/AM16/	RLA File :04/24/040/00202/AM16/	Lic.No/Date:0410161439 17.12.2015	
Decision: NC decided to ratify the norms for the above AA as per the written comments of the DIPP vide their UO No.12/39/2016-TSW/53 dated 17.05.2016 as under:			
1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 15131.25 Kgs. taking clue from Engineering Table 5.			
RA may take suitable consequential action accordingly.			

Case No.:1/17/81-ALC2/2015	Party Name:JST STESALIT TRANSFORMERS PVT.LTD.,	Meet No/Date:4/81-ALC2/2016 17.05.2016	Status:Case Deferred
HQ File :01/81/050/00324/AM16/	RLA File :22/24/040/00052/AM16/	Lic.No/Date:2210015342 02.11.2015	Defer Date: 28.06.2016
Decision : NC observed that hard copy application of the subject AA has not been received from the concerned RA. NC decided to send a reminder to concerned RA to forward the copy of application for examination and defer the case.			
The case stands deferred to 28.06.2016.			

Offline Agenda Meeting No. 04/81 dated 17.05.2016

Sl. No. 106	
Case No. AR	M/s. Carclo Technical Plastics (P) Ltd.
Meeting No. 04/81	F.No.01/81/162/0043/AM'14/DES-II
Dated:- 17.05.2016	RA File No.1/02/2010:EOU:CSEZ/
Subject:	Request of M/s. Carclo Technical Plastics (P) Ltd. Bangalore (100%EOU) forwarded by Development Commissioner SCEZ Bangalore for fixation of scrap/wastage norms.
Decision: NC observed that application on the subject AA was referred to C&PC for comments. The Deptt. of C&PC have discontinued offering technical advise vide their letter No.46011/7/2014-PC-II dated 07.04.2016. NC decided to send the application in this case with relevant documents to MSME to seek their comments and defer the case.	
The case stands deferred to 28.06.2016.	

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Sl. No. 107	
Case No. AR	M/s. McCom Industries (India) Private Limited
Meeting No. 04/81	File No. 01/81/50/00447/AM14/DES.II
Dated:- 17.05.2016	RA File No. 03/95/040/00616/AM14
Subject:	Request for ratification of norms in respect of Advance Authorization No. 0310756576 dated 01.11.2013.
Decision: NC observed that case was referred to MSME for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 28.06.2016.	

Sl. No. 108	
Case No. AR	M/s. Narayan Powertech Pvt. Limited
Meeting No. 04/81	File No. 01/81/050/971/AM07/DES.II
Dated:- 17.05.2016	RA File No. 34/24/040/00179/AM07
Subject:	Modification of fixed norms in respect of Advance Authorization No. 3410017503 dated 28.11.2006
Decision: NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 28.06.2016	

Sl. No. 109	
Case No. AR	M/s. Leitwind Shriram Manufacturing Limited
Meeting No. 04/81	File No. 01/81/50/227/AM14/DES.II
Dated:- 17.05.2016	RA File No. 04/24/040/00069/AM14
Subject:	Ratification of norms in respect of Advance Authorization No. 0410147963 dated 15.07.2013
Decision: NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 28.06.2016	

Sl. No. 110	
Case No. AR	M/s. Toshiba JSW Power Systems Private Limited
Meeting No. 04/81	File No. 01/81/050/060/AM14
Dated:- 17.05.2016	RA File No.04/24/040/00014/AM14
Subject:	Modification/Amendment of ratified norms in respect of Advance Authorization No. 0410145237 dated 17.04.2013.
Decision: NC noted that DHI Deficiency letter was issued to the company on 01.02.2016 followed by reminder dated 11.03.2016. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.	
RA may take suitable consequential action accordingly.	

Sl. No. 111


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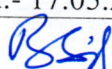
Case No. AR	M/s. Minox Metal Private Limited
Meeting No. 04/81	File No. 01/81/50/00011/AM11
Dated:- 17.05.2016	RA File No. 07/24/040/00008/AM11
Subject:	Modification/Amendment of ratified norms in respect of Advance Authorization No. 0710070925 dated 13.04.2010.
Decision: NC decided to modify the norms for the above AA as per the written comments of the MoS vide their UO No.2(22)/2015-TD dated 11.04.2016 (copy enclosed).	
RA may take suitable consequential action accordingly.	

Sl. No. 112	
Case No. AR	M/s. Minox Metal Private Limited
Meeting No. 04/81	File No. 01/81/50/00432/AM10
Dated:- 17.05.2016	RA File No. 07/24/040/00391/AM10
Subject:	Modification/Amendment of ratified norms in respect of Advance Authorization No. 0710069470 dated 19.01.2010.
Decision: NC decided to modify the norms for the above AA as per the written comments of the MoS vide their UO No.2(22)/2015-TD dated 11.04.2016 (copy enclosed).	
RA may take suitable consequential action accordingly.	

Sl. No. 113	
Case No. AR	M/s. Finolex Cables Limited
Meeting No. 04/81	File No. 01/81/162/00515/AM13/
Dated:- 17.05.2016	RA File No. 31/80/040/00104/AM02
Subject:	Modification/Amendment of ratified norms in respect of Advance Authorization No. 3110004038 dated 11.06.2001.
Decision: NC decided to modify the norms for the above AA as per the written comments of the DoT vide their ID No.15-01/2015 dated 28.03.2016 (copy enclosed).	
RA may take suitable consequential action accordingly.	

Sl. No. 114	
Case No. AR	M/s. Asiatic Electrical & Switchgear Private Limited
Meeting No. 04/81	File No. 01/81/50/271/AM10/
Dated:- 17.05.2016	RA File No. 05/23/040/00058/AM10
Subject:	Modification/Amendment of ratified norms in respect of Advance Authorization No. 0510251101 dated 16.10.2009.
Decision: NC observed that case was earlier referred to DHI for comments. DHI has informed that case relates to MSME. NC decided to forward the application to MSME for their comments and defer the case.	
The case stands deferred to 28.06.2016	

Sl. No. 115	
Case No. AR	M/s. Gravita India Limited
Meeting No. 04/81	File No. 01/81/050/00313/AM15/
Dated:- 17.05.2016	RA File No. 13/24/040/00014/AM15/


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 Udyog Bhawan, New Delhi

Subject:	Fixation of norms in respect of AA No. 1310047400 dated 17.06.2014.
Decision: NC decided to ratify the norms for the above AA as per the written comments of the MSME vide their ID No30(154)/16-ME dated 17.05.2016 (copy enclosed).	
RA may take suitable consequential action accordingly	

Sl. No. 116	
Case No. AR	M/s. Sumi Motherson Innovative Engineering Limited
Meeting No. 04/81	File No. 01/81/050/00376/AM11/
Dated:- 17.05.2016	RA File No. 05/24/040/00460/AM10/
Subject:	Fixation of norms in respect of Advance Authorization No. 0510258719 dated 17.02.2010.
Decision: NC observed that application on the subject AA was referred to C&PC for comments. The Deptt. of C&PC have discontinued offering technical advise vide their letter No.46011/7/2014-PC-II dated 07.04.2016. NC decided to send the application in this case with relevant documents to MSME to seek their comments and defer the case.	
The case stands deferred to 28.06.2016.	

Sl. No. 117	
Case No. AR	M/s. MPP Technologies Private Limited
Meeting No. 04/81	File No. 01/81/050/00464/AM11/
Dated:- 17.05.2016	RA File No. 07/24/040/00268/AM11/
Subject:	Modification/amendment of ratified norms in respect of Advance Authorization No. 0710074776 dated 12.10.2010.
Decision: NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 28.06.2016.	

Sl. No. 118	
Case No. AR	M/s. Mayfair International
Meeting No. 04/81	File No. 01/81/050/00558/AM15/
Dated:- 17.05.2016	RA File No. 03/95/040/00780/AM15/
Subject:	Modification/amendment of ratified norms in respect of Advance Authorization No. 0310792255 dated 22.12.2014.
Decision: NC noted that DIPP Deficiency letter was issued to the company on 01.02.2016 followed by reminder dated 11.03.2016. Since, no reply was received from the company despite reminder, the Norms Committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.	
RA may take suitable consequential action accordingly.	

Sl. No. 119	
Case No. AR	M/s. Shree-Ji Powerlines
Meeting No. 04/81	File No. 01/81/050/00429/AM14/
Dated:- 17.05.2016	RA File No. 03/95/040/00420/AM14/
Subject:	Fixation of norms in respect of Advance Authorization No. 0310746451

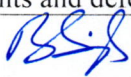
	dated 22.08.2013.
Decision: NC noted that DHI Deficiency letter was issued to the company on 01.02.2016 followed by reminder dated 11.03.2016. Since, no reply was received from the company despite reminder, the Norms Committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.	
RA may take suitable consequential action accordingly.	

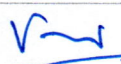
Sl. No. 120	
Case No. AR	M/s. Gamesa Wind Turbines Private Limited
Meeting No. 04/81	HQ File No.: 01/81/050/00278/AM15/
Dated:- 17.05.2016	RA File No.: 04/24/040/00004/AM15/
Subject:	Fixation of norms in respect of Advance Authorization No. 0410157311 dated 22.04.2014.
Decision: NC noted that DHI Deficiency letter was issued to the company on 01.02.2016 followed by reminder dated 11.03.2016. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.	
RA may take suitable consequential action accordingly.	

Sl. No. 121	
Case No. AR	M/s. Minox Metal Private Limited
Meeting No. 04/81	HQ File No.: 01/81/050/00453/AM10/
Dated:- 17.05.2016	RA File No.: 07/24/040/00413/AM10/
Subject:	Modification/amendment of ratified norms in respect of advance authorization no. 0710069856 dated 05.02.2010.
Decision: NC decided to modify the norms for the above AA as per the written comments of the MoS vide their UO No.2(22)/2015 –TD dated 11.04.2016 (copy enclosed).	
RA may take suitable consequential action accordingly.	

Sl. No. 122	
Case No. AR	M/s. Trafomec India Magnetics Private Limited
Meeting No. 04/81	HQ File No.: 01/81/050/00270/AM13/
Dated:- 17.05.2016	RA File No.: 07/24/040/00216/AM13/
Subject:	Fixation of norms in respect of Advance Authorization No. 0710090674 dated 11.09.2012.
Decision: NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 28.06.2016.	

Sl. No. 123	
Case No. AR	M/s. Trafomec India Magnetics Private Limited
Meeting No. 04/81	HQ File No.: 01/81/050/00325/AM12/
Dated:- 17.05.2016	RA File No.: 07/24/040/00258/AM12/
Subject:	Fixation of norms in respect of Advance Authorization No. 0710083779 dated 08.11.2011.
Decision: NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case.	


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The case stands deferred to 28.06.2016.

Sl. No. 124	
Case No. AR	M/s. Angelique International Limited
Meeting No. 04/81	HQ File No.: 01/81/50/271/AM13/
Dated:- 17.05.2016	RA File No.: 05/23/040/00199/AM13/
Subject:	Modification/amendment of ratified norms in respect of advance authorization no. 0510334458 dated 12.09.2012.
Decision: NC decided that status quo may be maintained for the above AA as per the written comments of the DIPP vide their UO No.12/39/2016-TSW/124-A/R dated 17.05.2016 as under: 1. Quantity of import item (Relevant H. R. Steel Plates) has been allowed as 59.387 MT Kgs. as 1.30 Kg./Kg. contents in export items after taking 1/3 rd recovery from scrap as per consumption of import item and scrap generated during manufacture of their export products. Further, same waste is allowed in SION C-893 for the similar products. RA may take suitable consequential action accordingly.	

Sl. No. 125	
Case No. AR	M/s. LM Wind Power Blades (India) Private Limited
Meeting No. 04/81	HQ File No.: 01/81/050/00473/AM15/
Dated:- 17.05.2016	RA File No.: 07/24/040/00250/AM15/
Subject:	Modification/amendment of ratified norms in respect of advance authorization no. 0710106866 dated 20.10.2014.
Decision: NC observed that application on the subject AA was referred to C&PC for comments. The Deptt. of C&PC have discontinued offering technical advise vide their letter No.46011/7/2014-PC-II dated 07.04.2016. NC decided to send the application in this case with relevant documents to MSME to seek their comments and defer the case. The case stands deferred to 28.06.2016.	

Sl. No. 126	
Case No. AR	M/s. Crompton Greaves Limited
Meeting No. 04/81	HQ File No.: 01/81/050/00505/AM15/
Dated:- 17.05.2016	RA File No.: 03/94/040/00268/AM15/
Subject:	Fixation of norms in respect of Advance Authorization No. Advance Authorisation No. 0310789692 dated 26.09.2014.
Decision: NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 28.06.2016.	

Sl. No. 127	
Case No. AR	M/s. Gallantt Metal Limited, Gandhidham, Kutch, Gujarat
Meeting No. 04/81	F.No.01/81/061/00001/AM16/DES-II/
Dated:- 17.05.2016	KASEZ File No.37/24/040/0006/AM16/


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Subject:	Fixation of norms in respect of advance authorization no. 3710002621 dated 13.01.2016 for import of non alloy steel scrap and export of non alloy steel bar/MS bar.
Decision: NC observed that deficiency letter of the DIPP was sent to company on 4.5.2016. The reply of the company awaited. NC decided to wait for the reply and defer the case.	
The case stands deferred to 28.06.2016.	

Sl. No. 128	
Case No. AR	M/s. Gallantt Metal Limited, Gandhidham, Kutch, Gujarat
Meeting No. 04/81	F.No.01/81/061/00002/AM16/DES-II/
Dated:- 17.05.2016	KASEZ File No.37/24/040/0007/AM16/
Subject:	Fixation of norms in respect of advance authorization no. 3710002622 dated 13.01.2016 for import of non alloy steel scrap and export of non alloy steel bar/MS bar.
Decision: NC observed that deficiency letter of the MoS was sent to company on 4.5.2016. The reply of the company awaited. NC decided to wait for the reply and defer the case.	
The case stands deferred to 28.06.2016.	

Sl. No. 129	
Case No. AR	M/s. Alstronm Enterprises India Private Limited
Meeting No. 04/81	F. No. 01/81/050/00400/AM16/
Dated:- 17.05.2016	RA File No. 05/23/040/00272/AM16/
Subject:	Modification of fixed norms in respect of advance authorization no. 0510396200 dated 03.11.2015.
Decision: NC decided to ratify the norms for the above AA as per the written comments of the DIPP vide their UO No.12/39/2016-TSW/129-A/R dated 17.05.2016 as under:	
1. Net weights of export products at Sl. No. 1 & 2 may be specified as 49970 Kgs. & 58380 Kgs. respectively. 2. Thickness of Aluminium/Aluminium colour coated coils in export item at Sl. No. 1 may be modified from 0.25 mm to 0.21 mm. 3. Thickness of Aluminium/Aluminium colour coated coils in export item at Sl. No. 2 may be modified from 0.50 mm to 0.46 mm. 4. Quantities of import items at Sl. No. 1 & 3 may be allowed as 5846.3 Kgs. each as 1.03 Kgs/ Kg. content in in export item at Sl. No. 1. 5. Quantities of import items at Sl. No. 2 & 4 may be allowed as 12807 Kgs. each as 1.03 Kgs/ Kg. content in in export item at Sl. No. 2. 6. Quantity of import item at Sl. No. 5 may be allowed as 2100 Kgs. as 1.05 Kgs/ Kg. content in the export products at Sl. No. 1 & 2. 7. Quantities of import items at Sl. No. 6, 7 & 9 put together may be allowed upto 2 % of FOB value of exports. 8. Words "(LDPE/HDPE)" may be deleted from the description of import item at Sl. No. 8 and quantity of import item at S. No. 8 namely, LDPE Granules(Virgin) may be allowed as 70293 Kgs. as 1.05 Kgs/ Kg. content in the export products at Sl. No. 1 & 2.	

RA may take suitable consequential action accordingly.

Sl. No. 130	
Case No. AR	M/s. Anvil Cables Private Limited
Meeting No. 04/81	F. No. 01/81/050/00156/AM16/
Dated:- 17.05.2016	RA File No. 02/24/040/00036/AM16/
Subject:	Fixation of norms in respect of advance authorization no. 0210205904 dated 22.06.2015

Decision: NC decided to ratify the norms for the above AA as per the written comments of the DIPP vide their UO No.12/39/2016-TSW/130-A/R dated 17.05.2016 as under:

1. Words "1.1 KV" may be specified with the description of export items at Sl. No. 1, 2, 3 & 4.
2. Net weight of export items at Sl. No. 1, 2, 3 & 4 may be specified as 398.84 MT, 90.22 MT, 110.47 MT & 253.1 MT respectively.
3. Quantity of import item at Sl. No 1 viz. Aluminium Wire Rod may be allowed as applied for i.e. 612.152 MT as 1.01 Kgs./Kg. content in export items at Sl. No. 1, 2, 3 & 4 taking clue from Engineering Table-5.
4. Quantity of import item at Sl. No 2 viz. XLPE Compound may be allowed as applied for i.e. 253.955 MT as 1.03 Kgs./Kg. content in export items at Sl. No. 1, 2, 3 & 4 as claimed by the firm.

RA may take suitable consequential action accordingly.

Sl. No. 131	
Case No. AR	M/s. Asiatic Electrical & Switchgear Private Limited
Meeting No. 04/81	File No. 01/81/50/164/AM09/
Dated:- 17.05.2016	RA File No. 05/24/040/00183/AM09
Subject:	Modification/Amendment of ratified norms in respect of Advance Authorization No. 0510308162 dated 16.11.2011.

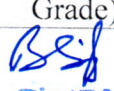
Decision: NC observed that case was referred to MSME for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 28.06.2016.

Sl. No. 132	
Case No. AR	M/s. Associated Cables Pvt. Ltd.
Meeting No. 04/81	File No. 01/81/050/00136/AM16/
Dated:- 17.05.2016	RA File No. 03/94/040/01152/AM15/
Subject:	Modification/amendment of norms in respect of advance authorization no. 0310794761 dated 20.03.2015.

Decision: NC decided to maintain **status quo** for the above AA and firm may be informed as per the written comments of the DIPP vide their UO No.12/39/2016-TSW/132-A/R dated 17.05.2016 as under:

1. Quantity of import items at Sl. No 1 viz. continuous cast Copper Rod(8 mm dia)(EC Grade) has been allowed as 18542 Kgs. as 1.01 Kgs/Kg. content in the export items at


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Sl. No. 1 to 6 based on the conductor weight in their cables.

RA may take suitable consequential action accordingly.

Sl. No. 133

Case No. AR	M/s. Crompton Greaves Limited
Meeting No. 04/81	HQ File No. 01/81/050/000503/AM15/DES-II
Dated:- 17.05.2016	RA File No. 03/94/040/00378/AM15
Subject:	Fixation of norms in respect of advance authorization no. 0310789833 dated 30.09.2014.

Decision: NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 28.06.2016.

Sl. No. 134

Case No. AR	M/s. Crompton Greaves Limited
Meeting No. 04/81	HQ File No. 01/81/050/00048/AM15/DES-II
Dated:- 17.05.2016	RA File No. 03/94/040/00292/AM14/
Subject:	Modification of fixed norms in respect of advance authorization no. 0310767760 dated 24.01.2014.

Decision: NC decided to send deficiency letter to company as per written comments of DHI vide UO No.3(78)/2014-TSW(B) dated 29.04.2016(copy enclosed).

The case stands deferred to 28.06.2016.

Sl. No. 135

Case No. AR	M/s. Crompton Greaves Limited
Meeting No. 04/81	HQ File No. 01/81/050/00066/AM15/DES-II
Dated:- 17.05.2016	RA File No. 03/94/040/00391/AM14/
Subject:	Modification of fixed norms in respect of advance authorization no. 0310766731 dated 17.01.2014.

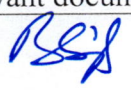
Decision: NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 28.06.2016.

Sl. No. 136

Case No. AR	M/s. Delphi Connection Systems Private Limited
Meeting No. 04/81	F. No. 01/81/050/00103/AM16
Dated:- 17.05.2016	RA File No. 10/24/040/00135/AM15
Subject:	Fixation of norms in respect of advance authorization no. 1010059079 dated 25.03.2015.

Decision: NC observed that application on the subject AA was referred to C&PC for comments. The Deptt. of C&PC have discontinued offering technical advise vide their letter No.46011/7/2014-PC-II dated 07.04.2016. NC decided to send the application in this case with relevant documents to MSME to seek their comments and defer the case.


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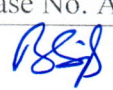
The case stands deferred to 28.06.2016.

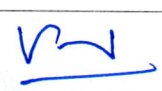
Sl. No. 137	
Case No. AR	M/s. Elgi Rubber Company Limited, Coimbatore
Meeting No. 04/81	HQ File No. 01/81/171/00613/AM16/DES-II
Dated:- 17.05.2016	MEPZ SEZ & HEOUs File No. A/2008/041/EOU/TN
Subject:	Fixation of wastage norms for 100% EOU in respect of M/s. Elgi Rubber Company Limited, Coimbatore.
Decision: NC decided to send deficiency letter to company as per written comments of DIPP UO No.12/39/2016-TSW/137-A/R dated 17.05.2016 as under:	
There is no application in ANF and firm may be asked to submit the following details:	
1. Information in respect of Sl. No. 3, 4, 5, 6 & 11 of Standard Deficiency Format, export product wise. 2. A copy of MSME-DI, Coimbatore report for fixation of wastage report for the manufacture of RASP blades.	
The case stands deferred to 28.06.2016.	

Sl. No. 138	
Case No. AR	M/s. FCI OEN Connectors Limited
Meeting No. 04/81	File No. 01/81/050/00421/AM15/
Dated:- 17.05.2016	RA File No. 10/24/040/00058/AM15/
Subject:	Fixation of norms in respect of advance authorization no. 1010058810 dated 26.09.2014.
Decision: NC observed that case was referred to DeitY for comments. DeitY informed that export item not relates to them. NC decided to forward the application to DIPP for comments and defer the case.	
The case stands deferred to 28.06.2016.	

Sl. No. 139	
Case No. AR	M/s. FCI OEN Connectors Limited
Meeting No. 04/81	File No. 01/81/050/00154/AM16/
Dated:- 17.05.2016	RA File No. 10/24/040/00140/AM15/
Subject:	Fixation of norms in respect of advance authorization no. 1010059108 dated 13.04.2015.
Decision: NC observed that case was referred to DeitY for comments. DeitY informed that export item not relates to them. NC decided to forward the application to DIPP for comments and defer the case.	
The case stands deferred to 28.06.2016.	

Sl. No. 140	
Case No. AR	M/s. Gujarat Copper Alloys Limited


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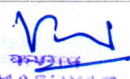
Meeting No. 04/81	File No. 01/81/050/117/AM15
Dated:- 17.05.2016	RA File No.03/94/040/01116/AM14
Subject:	Modification/amendment of norms in respect of advance authorization no. 0310775177 dated 20.03.2014.
Decision: NC decided to maintain status quo for the above AA as per the written comments of the DIPP vide their UO No.12/39/2016-TSW/140-A/R dated 17.05.2016 as under: Status quo may be maintained and firm may be informed that the description of export & import items were amended based on information submitted by them vide their letter dated 04.04.2015 due to following reasons: 1. Continuous Cast Copper Wire Rod(Import item at Sl. No. 1) is not a proper input for the manufacture of Copper Sheets mentioned in export item at Sl. No.1 . 2. To differentiate Copper bars & Copper Rods in export item at Sl. No. 2 from import item at Sl. No. 2 so as to justify manufacturing operations. RA may take suitable consequential action accordingly.	

Sl. No. 141	
Case No. AR	M/s. Industrial Metal Powders (India) Pvt. Limited
Meeting No. 04/81	HQ File No. 01/81/050/00301/AM11/ /DES-II
Dated:- 17.05.2016	RA File No. 31/24/040/00136/AM11/
Subject:	Modification of fixed norms in respect of advance authorization no. 3110044907 dated 06.10.2010.
Decision: NC observed that comments/views of RA, Pune was sought in the above case. NC decided to wait for the comments/views of concerned RA and defer the case The case stands deferred to 28.06.2016.	

Sl. No. 142	
Case No. AR	M/s. S.K. Industries
Meeting No. 04/81	F. No. 01/81/162/15/AM16/DES-II
Dated:- 17.05.2016	KASEZ File No. KASEZ/100%EOU/II/48/95-96/Vol.II/
Subject:	Modification/amendment of ratified norms in respect of 100% EOU.
Decision: NC observed that case was referred to DIPP for comments. Representative DIPP present in the meeting advised that a site visit is required for examination of the case, therefore, Regional MSME office may be asked to visit physically and submit its report verifying the fact for taking decision by the Norms Committee. NC decided to request Regional MSME to visit the Unit and submit their report. The case stands deferred to 28.06.2016.	

Sl. No. 143	
Case No. AR	M/s. Theeta Electricals Private Limited
Meeting No. 04/81	F.No. 01/81/050/00047/AM13/
Dated:- 17.05.2016	RA File No. 05/24/040/00411/AM12/
Subject:	Modification of fixed norms in respect of advance authorization no. 0510321927 dated 10.04.2012.


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Decision: NC decided to modify the norms for the above AA as per the written comments of the DIPP vide their UO No.12/39/2016-TSW/143-A/R dated 17.05.2016 as under:

As content of import items and weight of export items have been indicated in Shipping Bills, for the purpose of redemption, norms may be modified as under:

1. Quantities of export items at Sl. No. 1 to 5 in indicated in "Nos." may be deleted and their quantities may be specified in Kgs. only .

RA may take suitable consequential action accordingly.

Sl. No. 144

Case No. AR	M/s. Theeta Electricals Private Limited
Meeting No. 04/81	F.No. 01/81/050/00426/AM10/
Dated:- 17.05.2016	RA File No. 05/24/040/00448/AM10/
Subject:	Modification of fixed norms in respect of advance authorization no. 0510256210 dated 13.01.2010.

Decision: NC decided to modify the norms for the above AA as per the written comments of the DIPP vide their UO No.12/39/2016-TSW/144-A/R dated 17.05.2016 as under:

As content of import items and weight of export items have been indicated in Shipping Bills, for the purpose of redemption, norms may be modified as under:

1. Quantities of export items at Sl. No. 1 to 11 in indicated in "Nos." may be deleted and their quantities may be specified in Kgs. only.

RA may take suitable consequential action accordingly.

Sl. No. 145

Case No. AR	M/s. Vautid-Shah Hardface Pvt. Ltd.
Meeting No. 04/81	F. No. 01/81/50/122/AM14/DES-II
Dated:- 17.05.2016	RA File No.03/95/040/01029/AM13
Subject:	Modification/amendment of norms in respect of advance authorization no. 0310732920 dated 30.04.2013.

Decision: NC decided to send a deficiency letter to firm to submit the details as per the written comments of the DIPP vide their UO No.12/39/2016-TSW/145-A/R dated 17.05.2016 as under:

1. Detailed calculations for the quantities of welding materials (Fluxed Cored wire & Electrodes) (import items at Sl. No. 2 & 3) required for hardfacing(overlay) on Pipe & Pipes Spools, supported by overlay areas and thicknesses.

The case stands deferred to 28.06.2016.

Sl. No. 146

Case No. AR	M/s. Viney Corporation Private Limited
Meeting No. 04/81	F. No. 01/81/050/00016/AM15
Dated:- 17.05.2016	RA File No. 05/24/040/00337/AM14
Subject:	Modification/amendment of norms in respect of advance authorization

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	no. 0510378011 dated 03.02.2014
Decision: NC observed that application on the subject AA was referred to C&PC for comments. The Deptt. of C&PC have discontinued offering technical advise vide their letter No.46011/7/2014-PC-II dated 07.04.2016. NC decided to send the application in this case with relevant documents to MSME to seek their comments and defer the case.	
The case stands deferred to 28.06.2016.	

Sl. No. 147	
Case No. AR	M/s. Voestalpine VAE VKN India Private Limited (Formerly M/s. VAE VKN Industries Private Limited.
Meeting No. 04/81	F. No. 01/81/050/239/AM15 /DES-II
Dated:- 17.05.2016	RA File No. 05/24/040/00108/AM15
Subject:	Modification/amendment of ratified norms in respect of Advance Authorization No. 0510388531 dated 10.06.2014.
Decision: NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 28.06.2016	

Sl. No. 148	
Case No. AR	M/s. Jayesh Industries Limited
Meeting No. 04/81	File No. 01/82/050/01016/AM04/
Dated:- 17.05.2016	RA File No. 03/24/040/01754/AM04/
Subject:	Ratification of norms in respect of Advance Authorization No. 0310239140 dated 02.12.2003.
Decision: NC observed case was referred to M/o Mines for comments. NC decided to refer the case to MSME for seeking their comments and defer the case.	
The case stands deferred to 28.06.2016.	

Date: 27.05.2016
Place: New Delhi


(Baljit Singh)
Deputy Director General Foreign Trade


(Vinod Kumar Kashyap)
Foreign Trade Development Officer



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Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

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17.05.2016

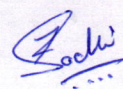
30(183)/15-ME

Subject: AA no 0510393999 dated 27.04.15 in respect of M/s Bindal Smelting Pvt. Ltd.

Taking cue from C-1195, norms may be ratified as under:-

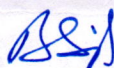
- Import of Sno 1 of items of import may be allowed for 53 MT inclusive of 6% wastage.
- Import of Sno 2 of items of import may be allowed for 53 MT inclusive of 6% wastage

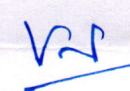
This issues with the approval of Director (ME) for taking view by NC.



(K.S.Sodhi)
AD (ME)

Shri V.K.Kashyap, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(183)/15-ME dated 11.05.2016


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Udyog Bhawan, New Delhi

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17.05.2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/05/2016- Case No. 16/17/81 (M/s. ITP Electronics Private Limited) (Advance Authorization No. 0510395759 dated 29.09.2015)

Advance Authorization may be ratified as under basis:

1. Net weight of export product may be specified as 1364.11 Kgs.
2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 999.9 Kgs. inclusive of 1% wastage.
3. Quantity of import item at Sl. No.2 may be allowed as applied for i.e. 63640.5 Meters inclusive of 1.5% wastage.
4. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 23.45 Kgs. inclusive of 1.5% wastage.

Norms Committee may take a view.

(S.K.Jain)

Development Officer

Norms Committee II

DIPP No.12/39/2016-TSW/45 dated 17/05/2016

BSJ

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VK

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**Department of Industrial Policy & Promotion
(TSW)**

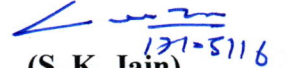
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17.05.2016

NC Meeting dated 17/05/2016 - Case No. 24/23/81 (M/s Siechem Technologies Pvt. Limited) (Advance Authorization No. 0410161430 dated 15.12.2015)

Firm may be asked to submit the following details:

1. Length of cables in Solar Cable Assembly Configuration-1 (Export item at Sl. No. 1) & Solar Cable Assembly Configuration-2 (Export item at Sl. No. 2) .
2. Conductor size of cables in export items at Sl. No. 1 & 2.
3. Basis for the quantities of import items at Sl. No. 2 to 5, supported by assembly drawings / diagrams of the resultant products showing placement and usage of items
4. Bifurcated quantities of components to be accounted for in the resultant products and the requirement of components as spares, if any

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/39/2016-TSW/52 dated 17/05/2016



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Department of Industrial Policy & Promotion
(TSW)

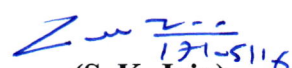
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17-05-2016

NC Meeting dated 17/05/2016 - Case No. 25/23/81 (M/s Siechem Technologies Pvt. Limited) (Advance Authorization No. 0410161439 dated 17.12.2015)

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 15131.25 Kgs. taking clue from Engineering Table 5.

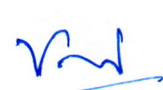
Norms committee may take a view.


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/39/2016-TSW/53 dated 17/05/2016


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17.05.2016

Government of India
Ministry of Steel
Technical Division

Subject: Modification in the description of item of export in Advance Authorizations No 0710069470 dated 19.01.2010, 0710070925 dated 13.04.2010 and 0710069856 dated 13.04.2010 - M/s Minox Metals Private Limited, Bangalore.

DGFT may refer to their UO No 01/81/50/00432/AM-10/50 dated 23.10.2015, 01/81/50/00011/AM-11/51 dated 23.10.2015 and 01/81/50/453/AM-10/DES-II/86 dated 19.12.2016 whereby the applications of M/s **Minox Metals Private Limited, Bangalore** have been forwarded to Ministry of Steel for our comments/views.

In the above connection, it is informed that the applications of aforesaid AAs have been examined in the Ministry of Steel. The following quantity of import @ 1.015 Kg/Kg where slitting operation and net to net where deburring operation has carried out may be allowed against the export:

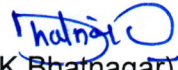
SI No	Advance Authorizat ion No	Description of export item	Quantity	Item of import	Quantity
1	0710069470 dated 19.01.2010	Cold rolled stainless steel slitted coils, Grade AISI 304 2B finish, Thickness 0.80 MM to 2.0 MM and width 14 MM to 80 mm	42068.0 Kgs	Cold rolled stainless steel coils Grade AISI 304, 2B finish, Thickness 0.80 MM to 2.0 MM and width 1000 MM and 1250 MM	42699.02 Kgs @ 1.015 Kg/Kg
		Cold rolled stainless steel coils with debarred edge Grade AISI 304 2B finish, Thickness 0.80 MM and 1.5 MM and width 1000 MM to 1250 MM	6676.0 Kgs	Cold rolled stainless steel coils Grade AISI 304, 2B finish, Thickness 0.80 MM and 1.5 MM and width 1000 MM and 1250 MM	6676.0 Kgs on net to net
		Total	48744.0 Kgs		49375.02 Kgs
2	0710070925 dated 13.04.2010	Cold rolled stainless steel strips coils with debarred edge AISI 430 Grade Thickness 0.25 MM and width 8 MM	5772.0 Kgs	Cold rolled stainless steel strips in coils, AISI 430 Grade, Thickness 0.25 MM and width 8 MM	5772.0 Kgs on net to net
3	0710069856 dated 13.04.2010	Cold rolled stainless steel slitted coils Grade AISI 304 2B finish, Thickness 1.0 MM to 1.50 MM and width 18 MM to 80 MM	12661.2 Kgs	Cold rolled stainless steel coils Grade AISI 304 Grade, 2 B finish, Thickness 1.00 MM to 1.50 MM and width 1219 MM	12851.11 kgs @ 1.015 Kg/Kg

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		Cold rolled stainless steel strips coils with deburred edge AISI 304 Grade Thickness 1.5 MM and width 1219 MM	18061.30 kgs	Cold rolled stainless steel coils Grade AISI 304 Grade, 2 B finish, Thickness 1.5 MM and width 1219 MM	18061.30 Kgs on net to net
		Total	30722.50 Kgs		30912.41 Kgs


 (S.K. Bhatnagar)
 Deputy Industrial Adviser

✓ **Shri Vinod Kashyap**, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(22)/2015-TD dated 11.04.2016


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 भारत सरकार / Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
 जूनियर कश्यप विकास अधिकारी
 Junior Kashyap Development Officer
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 Udyog Bhawan, New Delhi

15713

0025-11

AR-113
17.05.2016

Government of India
Ministry of Communications & IT
Department of Telecommunications
(Investment Promotion Section)
Sanchar Bhawan,
20 Ashoka Road, New Delhi - 110001

Subject: Ratification of norms in respect of Advance Authorization No. 3110004038 dated 11.06.2001 in respect of M/s Finolex Cables Ltd.

Kindly refer to DGFT's ID No. 01/81/162/00515/AM13/87 dated 29.10.2015 and ID No. 01/81/162/515/AM13-des-11/126 dated 17.02.2016 requesting for the comments of this Department on the application of M/s Finolex Cables Ltd. for ratification of norms in respect of Advance Authorization No. 3110004038 dated 11.06.2001.

2. On seeking clarification, the applicant has informed that 600 pairs/0.4mm and 1000 pairs/0.4 mm cables have not been exported by them and they have infact exported 14 products and not 16 products as mentioned by them in their letter dated 18.07.2012 addressed to DGFT. They have claimed the import of following 5 items whose details are as under:

Sl. No.	Items	% wastage claimed
1.	Copper Wire Rod/ Cathode	1%
2.	HDPE/ MDPE	2.5%
3.	LDPE/ LLDPE	2.5%
4.	Cable Filling/ Flooding	1%
5.	Aluminium Foil Stock	1%

3. This department has been allowing 1% wastage for Copper, 5% wastage for PVC compound and 2% for other raw materials. Keeping this in view and the quantity claimed by the company, the reworked quantity for the above mentioned imported products are as under:

Sl. No.	Items	Quantity allowed (in Kg.)
1.	Copper Wire Rod/ Cathode	2,276,740.58
2.	HDPE/ MDPE	464,936.78
3.	LDPE/ LLDPE	562,568.88
4.	Cable Filling/ Flooding	526,461.63
5.	Aluminium Foil Stock	149,537.65

4. This department recommends essentiality for input of above items.
5. This has the approval of Joint Secretary (T).

Manish
(Manish Shukla)
ADG (IP)
Tele. 23036401

Shri Pradyumna Sahu, Foreign Trade Development Officer, DGFT, Udyog Bhawan
DoT's I.D. No. 15-01/2015-IP dated 28.03.2016

BSJ
बलजीत सिंह/BALJIT SINGH
उप महाविदेशिक विदेश व्यापार
Deputy Director General of Foreign Trade
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V21
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Udyog Bhawan, New Delhi

AR-115

Government of India
Office of the Development Commissioner
Ministry of Micro Small & Medium Enterprises
Mechanical Division

30(154)/2014-ME

Subject: AA No 1310047400 dated 17.06.14 in respect of M/s Gravita India Ltd.

Norms may be fixed as follows:-

- Sno 1 of items of import may be allowed for 103 MT inclusive of 3% wastage.
- Sno 2 of items of import may be allowed for 412 MT inclusive of 3% wastage.

This issues with the approval of Director (ME).

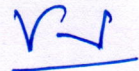


(KSSodhi)
AD(ME)

Shri V.K.Kashyap, FTDO, DGFT Udyog Bhawan New Delhi
UO note no 30(154)/16-ME dated 17.05.16



बलजीत सिंह / BALJIT SINGH
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Government of India
Ministry of Steel
Technical Division

AR-121
17.05.2016

Subject: Modification in the description of item of export in Advance Authorizations No 0710069470 dated 19.01.2010, 0710070925 dated 13.04.2010 and 0710069856 dated 13.04.2010 - M/s Minox Metals Private Limited, Bangalore.

DGFT may refer to their UO No 01/81/50/00432/AM-10/50 dated 23.10.2015, 01/81/50/00011/AM-11/51 dated 23.10.2015 and 01/81/50/453/AM-10/DES-II/86 dated 19.12.2016 whereby the applications of M/s **Minox Metals Private Limited, Bangalore** have been forwarded to Ministry of Steel for our comments/views.

In the above connection, it is informed that the applications of aforesaid AAs have been examined in the Ministry of Steel. The following quantity of import @ 1.015 Kg/Kg where slitting operation and net to net where deburring operation has carried out may be allowed against the export:

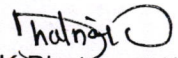
SI No	Advance Authorizat ion No	Description of export item	Quantity	Item of import	Quantity
1	0710069470 dated 19.01.2010	Cold rolled stainless steel slitted coils, Grade AISI 304 2B finish, Thickness 0.80 MM to 2.0 MM and width 14 MM to 80 mm	42068.0 Kgs	Cold rolled stainless steel coils Grade AISI 304, 2B finish, Thickness 0.80 MM to 2.0 MM and width 1000 MM and 1250 MM	42699.02 Kgs @ 1.015 Kg/Kg
		Cold rolled stainless steel coils with debarred edge Grade AISI 304 2B finish, Thickness 0.80 MM and 1.5 MM and width 1000 MM to 1250 MM	6676.0 Kgs	Cold rolled stainless steel coils Grade AISI 304, 2B finish, Thickness 0.80 MM and 1.5 MM and width 1000 MM and 1250 MM	6676.0 Kgs on net to net
		Total	48744.0 Kgs		49375.02 Kgs
2	0710070925 dated 13.04.2010	Cold rolled stainless steel strips coils with debarred edge AISI 430 Grade Thickness 0.25 MM and width 8 MM	5772.0 Kgs	Cold rolled stainless steel strips in coils, AISI 430 Grade, Thickness 0.25 MM and width 8 MM	5772.0 Kgs on net to net
3	0710069856 dated 13.04.2010	Cold rolled stainless steel slitted coils Grade AISI 304 2B finish, Thickness 1.0 MM to 1.50 MM and width 18 MM to 80 MM	12661.2 Kgs	Cold rolled stainless steel coils Grade AISI 304 Grade, 2 B finish, Thickness 1.00 MM to 1.50 MM and width 1219 MM	12851.11 kgs @ 1.015 Kg/Kg

बलजीत सिंह/BALJIT SINGH
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विनोद कुमार कश्यप
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		Cold rolled stainless steel strips coils with deburred edge AISI 304 Grade Thickness 1.5 MM and width 1219 MM	18061.30 kgs	Cold rolled stainless steel coils Grade AISI 304 Grade, 2 B finish, Thickness 1.5 MM and width 1219 MM	18061.30 Kgs on net to net
		Total	30722.50 Kgs		30912.41 Kgs


 (S.K. Bhattachagar)
 Deputy Industrial Adviser

✓ **Shri Vinod Kashyap, FTDO, DGFT, Udyog Bhawan, New Delhi.**

Ministry of Steel U.O.No. 2(22)/2015-TD dated 11.04.2016


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Department of Industrial Policy & Promotion
(TSW)

AR-124

17-05-2016

NC Meeting dated 17/05/2016 - Case No. 124-A/R (M/s Angelique International Ltd.)
(Advance Authorization No. 0510334458 dated 12.09.2012)

Status quo may be maintained and firm may be informed as under:

1. Quantity of import item (Relevant H. R. Steel Plates) has been allowed as 59.387 MT Kgs. as 1.30 Kg./Kg. contents in export items after taking 1/3rd recovery from scrap as per consumption of import item and scrap generated during manufacture of their export products. Further, same waste is allowed in SION C-893 for the similar products.

Norms committee may take a view

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/39/2016-TSW/124-A/R dated 17/05/2016


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Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

AR-129

17-05-2016

NC Meeting dated 17/05/2016- Case No. 129-A/R (M/s Alstrong Enterprises India Pvt. Ltd.) (Advance Authorization No. 0510396200 dated 03.11.2015)

Advance Authorization may be ratified as under:

1. Net weights of export products at Sl. No. 1 & 2 may be specified as 49970 Kgs. & 58380 Kgs. respectively.
2. Thickness of Aluminium/Aluminium colour coated coils in export item at Sl. No. 1 may be modified from 0.25 mm to 0.21 mm.
3. Thickness of Aluminium/Aluminium colour coated coils in export item at Sl. No. 2 may be modified from 0.50 mm to 0.46 mm.
4. Quantities of import items at Sl. No. 1 & 3 may be allowed as 5846.3 Kgs. each as 1.03 Kgs/ Kg. content in in export item at Sl. No. 1.
5. Quantities of import items at Sl. No. 2 & 4 may be allowed as 12807 Kgs. each as 1.03 Kgs/ Kg. content in in export item at Sl. No. 2.
6. Quantity of import item at Sl. No. 5 may be allowed as 2100 Kgs. as 1.05 Kgs/ Kg. content in the export products at Sl. No. 1 & 2.
7. Quantities of import items at Sl. No. 6, 7 & 9 put together may be allowed upto 2 % of FOB value of exports.
8. Words "(LDPE/HDPE)" may be deleted from the description of import item at Sl. No. 8 and quantity of import item at S. No. 8 namely, LDPE Granules(Virgin) may be allowed as 70293 Kgs. as 1.05 Kgs/ Kg. content in the export products at Sl. No. 1 & 2.

Norms committee may take a view

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/39/2016-TSW/129-A/R dated 17/05/2016

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AR-130

17-05-2016

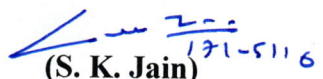
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 17/05/2016 - Case No. 130-A/R (M/s Anvil Cables Pvt. Limited)
(Advance Authorization No. 0210205904 dated 22.06.2015)

Advance authorization may be ratified as under:

1. Words "1.1 KV" may be specified with the description of export items at Sl. No. 1, 2, 3 & 4.
2. Net weight of export items at Sl. No. 1, 2, 3 & 4 may be specified as 398.84 MT, 90.22 MT, 110.47 MT & 253.1 MT respectively.
3. Quantity of import item at Sl. No 1 viz. Aluminium Wire Rod may be allowed as applied for i.e. 612.152 MT as 1.01 Kgs./Kg. content in export items at Sl. No. 1, 2, 3 & 4 taking clue from Engineering Table-5.
4. Quantity of import item at Sl. No 2 viz. XLPE Compound may be allowed as applied for i.e. 253.955 MT as 1.03 Kgs./Kg. content in export items at Sl. No. 1, 2, 3 & 4 as claimed by the firm.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/39/2016-TSW/130-A/R dated 17/05/2016


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Department of Industrial Policy & Promotion
(TSW)

AR-132

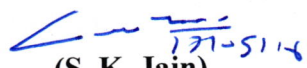
17-05-2016

NC Meeting dated 17/05/2016- Case No. 132-A/R (M/s Associated Cables Pvt. Limited.)
(Advance Authorization No. 0310794761 dated 20.03.2015)

Status quo may be maintained and firm may be informed as under:

1. Quantity of import items at Sl.No 1 viz. continuous cast Copper Rod(8 mm dia)(EC Grade) has been allowed as 18542 Kgs. as 1.01 Kgs/Kg. content in the export items at Sl. No. 1 to 6 based on the conductor weight in their cables.

Norms Committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/39/2016-TSW/132-A/R dated 17/05/2016


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Udyog Bhawan, New Delhi

AR-134
17-05-2016

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Crompton Greaves Ltd. for ratification of norms of AA No 0310767760 dt 24-01-14

DES-II, DGFT may kindly refer to the above mentioned licence M/S Crompton Greaves Ltd. The firm vide their letter of dated 13-05-15, has now stated that the export product of both the AAs are different.

1. As per column 15 of ANF 4A, the export product is **one number of bus reactor** with transformer oil. The firm had also sought import of transformer oil base stock for the same.
2. As per the copy of AA submitted now, the export product is **4 numbers** of " **Shunt reactor** with MS Tank & transformer oil".
3. The firm has mentioned in the covering letter that the export product is " **Shunt reactor** with MS Tank with out transformer oil"

The firm may be asked to submit the reason for such discrepancies with documentary evidence & copy of PAC.

The firm may also be asked to submit information as per Technical details appendix 4E in Hand Book of Appendixes in Ayat Niryat forms.

1. Sl no a and b of (ii) Engineering products.
2. Sl no b of (B) Raw materials/consumables.

This issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
29-04-16

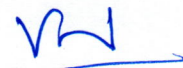
DGFT, FTDO, DES-II

Deptt. of HI, UO No 3(78)/2014-TSW(B)

dated



बलजीत सिंह/BALJIT SINGH
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Department of Industrial Policy & Promotion
(TSW)

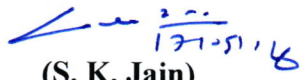
AR-137
17-05-2016

NC Meeting dated 17/05/2016 - Case No. 137-A/R (M/s Elgi Rubber Company Limited)

There is no application in ANF and firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5, 6 & 11 of Standard Deficiency Format, export product wise.
2. A copy of MSME-DI, Coimbatore report for fixation of wastage report for the manufacture of RASP blades.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/39/2016-TSW/137-A/R dated 17/05/2016


बलजीत सिंह / BALJIT SINGH
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Udyog Bhawan, New Delhi

AR-138
17-05-2016

No. 17(41)/2015-IPHW
Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Dated 17.3.2016

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 1010059108 dated 13.04.2015 issued in favour of M/s .FCI OEN Connectors Ltd. Kerala

Reference DGFT U.O. No. 01/81/50/154/AM16/DES-11/40 dated 28.7.2015 vide which comments of this Department have been sought on the above mentioned application of M/s . FCI OEN Connectors Ltd. Kerala for export of "Unformed shorting bar".

2. In this regard, it is stated that as the export item doesn't relates to DeitY, thus, DGFT may seek the comments from the concerned Ministry.


(Asha Nangia)
Director

Shri Pradyumna Sahu
FTDO
O/o DGFT
Udyog Bhavan
New Delhi


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VINOD KUMAR KASHYAP
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Foreign Trade Development Officer
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बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

144(157)

AR-139
17.05.2016
DES-11

No. 17(40)/2015-IPHW
Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Dated 17.3.2016

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 1010058810 dated 26.09.2014 issued in favour of M/s .FCI OEN Connectors Ltd. Kerala

Reference DGFT U.O. No. 01/81/50/421/AM15/DES-11/17 dated 5.5.2015 vide which comments of this Department have been sought on the above mentioned application of M/s . FCI OEN Connectors Ltd. Kerala for export of "Unformed shorting bar".

2. In this regard, it is stated that as the export item doesn't relates to DeitY, thus, DGFT may seek the comments from the concerned Ministry.

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Department of Industrial Policy & Promotion
(TSW)

AR-140
17-05-2016

NC Meeting dated 17/05/2016 - Case No. 140-A/R (M/s Gujarat Copper Alloys Limited)
(Advance Authorization No. 0310775177 dated 20.03.2014)

Status quo may be maintained and firm may be informed that the description of export & import items were amended based on information submitted by them vide their letter dated 04.04.2015 due to following reasons:

1. Continuous Cast Copper Wire Rod(Import item at Sl. No. 1) is not a proper input for the manufacture of Copper Sheets mentioned in export item at Sl. No.1 .
2. To differentiate Copper bars & Copper Rods in export item at Sl. No. 2 from import item at Sl. No. 2 so as to justify manufacturing operations.

Norms committee may take a view

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/39/2016-TSW/140-A/R dated 17/05/2016


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Department of Industrial Policy & Promotion
(TSW)

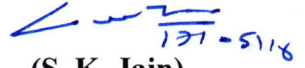
AR-143
17-05-2016

NC Meeting dated 17/05/2016 - Case No. 143-A/R (M/s Theeta Electricals Pvt. Ltd.)
(Advance Authorization No. 0510321927 dated 10.04.2012)

As content of import items and weight of export items have been indicated in Shipping Bills, for the purpose of redemption, norms may be modified as under:

1. Quantities of export items at Sl. No. 1 to 5 in indicated in "Nos." may be deleted and their quantities may be specified in Kgs. only .

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/39/2016-TSW/143-A/R dated 17/05/2016



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Department of Industrial Policy & Promotion
(TSW)

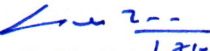
AR-144
17-05-2016

NC Meeting dated 17/05/2016 - Case No. 144-A/R (M/s Theeta Electricals Pvt. Ltd.)
(Advance Authorization No. 0510256210 dated 13.01.2010)

As content of import items and weight of export items have been indicated in Shipping Bills, for the purpose of redemption, norms may be modified as under:

1. Quantities of export items at Sl. No. 1 to 11 in indicated in "Nos." may be deleted and their quantities may be specified in Kgs. only.

Norms committee may take a view


(S. K. Jain) 17-5-16

Development Officer

Norms Committee II

DIPP No.12/39/2016-TSW/144-A/R dated 17/05/2016



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Department of Industrial Policy & Promotion
(TSW)

AR-145
17-05-2016

NC Meeting dated 17/05/2016 - Case No. 145-A/R (M/s Vautid-Shah Hardface Pvt. Limited) (Advance Authorization No. 0310732920 dated 30.04.2013)

Firm may be asked to submit the following details:

1. Detailed calculations for the quantities of welding materials (Fluxed Cored wire & Electrodes) (import items at Sl. No. 2 & 3) required for hardfacing(overlay) on Pipe & Pipes Spools, supported by overlay areas and thicknesses.

Norms committee may take a view

17-5110

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/39/2016-TSW/145-A/R dated 17/05/2016

RSJ

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VK

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Blank Standard Deficiency Letter Format

To

Subject: Ratification of Norms of Advance Authorisation No. dated issued under Para 4.7 of HBP, Vol. I.

Meeting No. Dated:

Export Items:

1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2	Detail technical note on manufacturing process including the relevant flow sheet.
3	Detail technical drawings with dimension of each export product. Catalogue, if any, may also be furnished.
4	Weight of each Export Product.
5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import Items:

6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
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Components:

7	Technical characteristics / part numbers, if any.
8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
11(a)	Sheet layout diagram of the material indicating the wastage during blanking.
12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
13	Weight of Steel, which requires imported welding material, giving break-up of: (lxxiii) Steel Plates/Sheets upto 30mm thickness (lxxiv) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness. (lxxv) Steel Plates/Sheets more than 70 mm thickness. (lxxvi) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
15	Use of export product
16	You are advised to apply for SION
17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
18	It is not clear from the details given in application for the Advance Authorization mentioned above as to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, copy of Project Authority Certificate (PAC) and detailed information alongwith relevant documents may be

		furnished to this office. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may also be provided:- EPCG licence number and date. (i) CIF value of the licence. (ii) Whether this licence was issued under Zero duty or 3 per cent Scheme. (iii) Custom duty saved amount. (iv) Products to be manufactured. (v) How EPCG licence holder intends to discharge the EO against the EPCG licence.
	19	Any other information:
	20	The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to..... Deputy Director General of Foreign Trade, Norms Committee-II, Room No. 204A, DGFT, Udyog Bhawan, New Delhi-110011, E-mail: Office Tel.: 23061562, Extn.....and copy of the same must be endorsed to the technical authority mentioned below:.....